

13.11 hrs.

**CONVICTION OF MEMBER**

**MR. DEPUTY-SPEAKER:** I have to inform the House that I have received the following telegram, dated the 14th November, 1973, from the Sub-Divisional Magistrate, Diamond Harbour:—

“Shri Madhuryya Haldar, Member, Lok Sabha, courted arrest on the 12th November, 1973, along with others, in the Court of the Sub-Divisional Magistrate, Diamond Harbour, 24 Parganas, West Bengal, in case No. 0510/73, in contempt of Court proceedings during mass demonstration. He was convicted and confined till the rising of the Court for the day.”

**COMMITTEE ON PETITIONS****FOURTEENTH REPORT**

**SHRI A. P. SHARMA (Buxar):** Sir, I beg to present the Fourteenth Report of the Committee on Petitions.

**COMMITTEE OF PRIVILEGES****SIXTH REPORT**

**DR. HENRY AUSTIN (Ernakulam):** Sir, I beg to present the Sixth Report of the Committee of Privileges.

**COMPANIES (AMENDMENT) BILL****(I) REPORT OF JOINT COMMITTEE**

**SHRI NAWAL KISHORE SHARMA (Dausa):** Sir, I beg to present the Report of the Joint Committee on the Bill further to amend the Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956 and the Monopolies and Restrictive Trade Practices Act, 1969.

**(ii) EVIDENCE BEFORE JOINT COMMITTEE****SHRI NAWAL KISHORE SHARMA:**

Sir, I beg to lay on the Table the record of evidence tendered before the Joint Committee on the Bill further to amend the Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956 and the Monopolies and Restrictive Trade Practices Act, 1969.

13.13 hrs.

**NATIONAL LIBRARY BILL****EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE**

**SHRI AMARNATH VIDYALANKAR (Chandigarh):** Sir, I beg to move:

“That this House do extend upto the last day of the Monsoon Session, 1974, the time for the presentation of the Report of the Joint Committee on the Bill to provide for the administration of the National Library and certain other connected matters.”

**SHRI SEZHIYAN (Kumbakonam):** In this case, I want to know as to why they want to take such a long time—that is, till the end of the monsoon session of 1974. There is an impression in the House and in the country that the Committee is taking too long a time to finish their deliberations, in the allotted time. When they ask for time initially, they should be well aware of the responsibility undertaken by them to finish their job. But now it is about 2 years and I do not know whether they will take another 2 years. Instead of the last day of the monsoon session, why cannot we say last day of the first week of the Budget Session. I beg to move:

That for ‘Monsoon Session’ substitute ‘last day of the first week of the Budget Session’.